IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL COMPANY JURISDICTION)

IN THE MATTER OF
THE COMPANIES ACT, 1956
C.P. NO 176/2008 & 178/2008
AND
IN THE MATTER OF
M/S PEARL (INDIA) PUBLISHING HOUSE (P) LTD
AND
M/S SUMAN PRAKASHAN (P) LTD (IN PROV. LIQN)

SALE NOTICE

- Sealed tender on "As is Where is and Whatever there is Basis" are invited for the sale of Land & Building/Plant & Machinery and movable items belonging to the above named companies (In Prov. Liqn) situated as mentioned herein below in the table.
- The property in question of the above said Companies can be inspected between 11.00 A.M. to 4.30.P.M on the dates as mentioned below.
- The tender should reach the Asstt. Registrar (Company Branch) Room No 8, A- Block Basement Delhi High Court. Sher Shah Suri Marg, New Delhi before the date of auction on or before 19.12.2013 at 2.15 P.M. in a sealed cover marked "OFFER IN THE MATTER OF M/s Suman Prakashan (P) Ltd & M/s Pearl India Publishing House (P) Ltd (In Prov. Liqn) for Land & Building, and movable items mentioning C.P. number and date of auction accompanied with Demand Draft or pay order drawn in favour of the Official Liquidator Delhi payable at New Delhi towards earnest money as under:-

S. No	Name of the Company	Assets	Location	Reserve Price (In Rs)	ENID	Date/Time of inspection
1	M/s Suman Prakashan (P)Ltd in C.P. No 178/2008	Flat , area of the	Unit No 3A/1, 3 rd Floor White Tower 115 Collage Street Calcutta	20,51,000/-	5,12,750/-	10.12.2013 & 11.12.2013
		Lot No ii) Movable assets	Unit No 3A/1, 3 rd Floor White Tower 115 Collage Street Calcutta	29,880/-	7470/-	10.12.2013 & 11.12.2013

3		Lot No iii) Factory premises Land (Lease Hold)& Building (Plot admeasuring 5159 sq yards)(The lease deed executed by UPSIDC on 21-09-1983	40/2 A Site IV, Sahibabad Industrial Area (U.P)	11,19,25,200/	2,79,81,300/	10.12.2013 & 11.12.2013
3	M/s Pearl (India) Publishing House (P) Ltd in C.P. No 176/2008	Factory premises Land(Lease Hold) & building (Plot admeasuring 5440 Sq Meter)(The lease Deed executed by UPSIDC on 22- 03-1990)	Plot No C- 37, Site C Surajpur (U.P)	4,49,29,200/-	1,12,32,300/-	10.12.2013 & 11.12.2013
		Lot No v) Movable Assets i.e item lying / installed at the premises / XLPE cables)	Plot No C- 37, Site C Surajpur (U.P)	1,46,250/-	36,563/-	10.12.2013 & 11.12.2013

Note – The above facts and figures have been verified from the valuation report received to this office on 12/03/2012 vide Dy. No. 4958 and 29/11/2013 vide Dy. No. 3877 done by Contex Associates(Valuer) as well as title deed.

- 4. The tender will be opened on 19-12-2013 at 2.15 P.M before the Hon'ble High Court (Court No 11) at , New Delhi in the presence of such tenderers who may like to be present at the time.
- The detailed information and copy of "TERMS AND CONDITIONS OF SALE" can be downloaded from the website of the Official Liquidator Delhi or can be collected from the Office from its below mentioned address on any working day between 10.00 A.M to 5.00 P.M

The above said information is also available on the website www.mca.gov.in, www.delhiol.com and www.delhighighcourt.nic.in

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8th Floor, A, B Wing , Lok Nayak Bhawan,
10tan Market, New Delhi
Phone No 011-24693393,24693394
Fax no. -24693314

PLACE SHOW DELHI

DATE: 3rd Dec 2013

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL COMPANY JURISDICTION) TERMS AND CONDITIONS OF SALE

IN THE MATTER OF M/S PEARL (INDIA) PUBLISHING HOUSE (P) LTD AND

M/S SUMAN PRAKASHAN (P) LTD (IN PROV. LIQN)

IN

C.P. NO 176/2008 & 178/2008

- 1. That the property in question of the above said company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
- 2. That the intending purchaser will be allowed inspection of property in order to verify its area and present conditions etc.
- 3. That before submitting their tenders the tenderers should satisfy themselves about the area, title and other related issues of the property in question from the concerned authority and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the properties as the company (In Liqn.) possess on the date of sale and subject to all equities and other conditions on which they are held will be sold.
- 4. That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator shall not be accepted/considered.
- 5. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
- 6. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
- That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.

8. That the sale will be subject to further modification/alteration of terms and conditions

of the sale as the Hon'ble High Court may deem fit and proper.

9. That the Hon'ble Court reserves the right to withdraw the sale and decline to accept

any offer including the highest offer without assigning any reason thereof. The sale

will be confirmed by the Hon'ble Court only after the entire sale consideration has

been deposited by the successful tenderers.

10. That the purchaser will submit draft **SALE DEED** and other necessary documents to

the Official Liquidator for settlement by the Hon'ble Court.

11. That the cost of stamp duty, registration /transfer and all types of other dues and

charges levied by any authority relating to transfer of property shall be borne by the

purchaser.

12. That after the submission of the tender, the tenderer will not be permitted to withdraw

the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from

the sale, the entire earnest money shall stand forfeited.

13. That the earnest money deposited by the unsuccessful tenderers shall be returned to

them by the Official Liquidator without any interest. However, the earnest money

deposited by the 2nd highest bidder shall be refunded only after the 25% of the

tender/bid amount (excluding earnest money) is deposited by the highest bidder.

14. That in case the successful tenderer/bidder makes any default in depositing the sale

amount with the Official Liquidator, the second highest bidder may be offered by the

Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount

within the time, as may be allowed by the Court, his earnest money shall also be

forfeited.

15. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to

deal with any matter arising out of the sale proceedings

OFFICIAL LIQUIDATOR HIGH COURT OF DELHI LOK NAYAK BHAWAN 8TH FLOOR KHAN MARKET, NEW DELHI -110003.

PHONE NO: 011 – 24693393/15 Fax no. -24693314

PLACE: NEW DELHI